

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU**

(Through web-based video conferencing platform)

**ITEM No.17
I.A.No.490/2024 in
C.P.(IB)No.71/BB/2023**

IN THE MATTER OF:

Union Bank of India ... Petitioner
Vs.
M/s. Sindhu Cargo Services Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on: 22.07.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the IRP : Ms. Maithreyi Bhat

ORDER

I.A.No.490/2024:

1. This Application has been filed by the Applicant-IRP of the Corporate Debtor, under Section 21 of the IBC, 2016, seeking to take on record the report on the constitution of Committee of Creditors.
2. Heard the Ld. Counsel appearing for the IRP.
3. In the circumstances, and for the reasons mentioned in the Application, the I.A. is hereby allowed by taking on record the report on the constitution of the Committee of Creditors.
4. Accordingly, **I.A.No.490 of 2024 stands disposed of.**

**-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)**

**-Sd-
T.KRISHNAVALLI
MEMBER (JUDICIAL)**